

[Referred to in Decision No. (3) below Rule 18]

Statement of immovable property on first appointment for the year 2006

1. Name of Officer (in full) and service to which the officer belongs
 Subhash Chand Bhuseen (A.T.S.)
 2. Present post held. Civil Judge (S) Dist. Sunder Nagar H.P.
 Present pay Rs. 15,500/-

| Name of district Sub-Division, taluk, and village in which property is situated. | Name and details of property | | Present value. | If not in own name, state in whose name held, and his/her relationship to the Government servant. | How acquired—whether by purchase, lease, mortgage, inheritance, gift or otherwise, with date of acquisition and name with details of persons from whom acquired. | Annual Income from the property. | Remarks. |
|--|------------------------------|-------------|----------------|---|--|----------------------------------|----------|
| | Housing and other buildings. | Lands. | | | | | |
| W/11 Bahadur Ghaty Muhar. Pottay, Hangu District - Patankar | 5 Room House | 4 Acre land | Rs. 2,00,000/- | Owned by my father | Acquired by purchase | Rs. 5,000/- | Nil |

Signature: *S. Bhuseen*

Date: 23.1.2007

Note.—The declaration form is required to be filled in and submitted by every member of Class I and II services under Rule 18 (1) of the Central Civil Services (Conduct) Rules, 1964, on first appointment to the service and thereafter at an interval of every twelve months, giving particulars of all immovable property owned, acquired, held or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any person.

1. In case where it is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.
2. Includes short-term lease also.

(See Order below Rule 18)

STATEMENT OF IMMOVABLE PROPERTY ON FIRST APPOINTMENT/
AS ON THE 31ST DECEMBER 19 2006

(e.g., Lands, Houses, Shops, Other Buildings, etc.)

| Serial Number | Description of Property | Precise location. (Name of District, Division, Taluk and Village in which the property is situated and also its distinctive number etc.) | Area of land (in case of land and buildings) | Nature of land (in case of limited property) | Extent of interest | If not in own name, state in whose name held, and his/her relationship, if any, to the Govt. servant. | Date of acquisition | How acquired? (whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person/persons from whom acquired (address and connection of the Govt. servant, if any, with the person(s) concerned) Please see (Note 1 below) | Value of the property (see Note 2 below) | Particulars of sanction of prescribed authority, if any | Total Annual income from the property | Remarks |
|---------------|-------------------------|--|--|--|--------------------|---|---------------------|---|--|---|---------------------------------------|---------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| 4 | Kaimal irrigated land | | | | | | | inherited from ancestor and 5 room kupp + thully | | | | |
| | | | | | | | | possession by family | | | | |

Signature S. J. J. J.

Date 9.3.2007

Note: (1) For purpose of Column 9, the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealings with the Government servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.

(2) In column 10 should be shown:

- whether the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition.
- whether it has been acquired by lease, the total annual rent thereof also and
- where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

(See Order below Rule 18)

STATEMENT OF LIQUID ASSETS ON FIRST APPOINTMENT
AS ON THE 31ST DECEMBER, 19...

- (1) Cash and Bank balances exceeding 3 months' emoluments.
(2) Deposits, loans, advanced and investments (such as shares, securities, debentures, etc.)

| S. No. | Description | Name and address of company, bank etc. | Amount | If not in own name, name and address of person in whose name held and his/her relationship with the Government servant | Annual income derived | Remarks |
|--------|--------------|--|------------------------|--|-----------------------|---------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Cash-in hand | | Rs. 10000/- | | | |
| | | | Rs. 10000/- | | | |

Signature S. M. S.Date 28-1-2007

Note: In column 3, particulars regarding transactions obtained or report made in respect of the various transactions may be given.
The term "emoluments" means the pay and allowances received by the Government servant.

(See Order below Rule 18)

STATEMENT OF MOVABLE PROPERTY ON FIRST APPOINTMENT/
AS ON THE 31ST DECEMBER, 19...

| S. No. | Description of items | Price or value at the time of acquisition and/or the total payments made up to the date of return, as the case may be, in case of articles purchased on hire-purchase or instalment basis | If not in own name, name and address of the person in whose name and his/her relationship with the Government servant | How acquired with approximate date of acquisition | Remarks |
|--------|----------------------|---|---|---|---------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1 | T.V. | Rs. 12000/- | for Father | Purchasing | — |

Signature SukmayDate 22-1-2007

- Note 1. In this Form information may be given regarding items like (a) jewellery owned by him (total value); (b) silver and other precious metals and precious stones owned by him not forming part of jewellery (total value); (c) (i) Motor Cars, (ii) Scooters/Motor Cycles; (iii) refrigerators/air-conditions, (iv) radios radiograms/television sets and any other articles, the value of which individually exceeds Rs. 1,000; (2) value of items of movable property individually worth less than Rs. 1,000 other than articles of daily use such as clothes, utensils, books, crockery, etc., added together as lumpsum.
2. In column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.
3. In column 6 particulars regarding sanction obtained or report made in respect of various transactions may be given.

(See Order below Rule 15)

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT/
AS ON THE 31ST DECEMBER, 19...

| Insurance Policies | | | | | | Provident Funds | | | |
|--------------------|-------------------------------|---------------------------|-------------------------------|--------------------------|---|---|---------------------------------|-------|--|
| S. No. | Policy No. and date of Policy | Name of Insurance Company | Sum insured/ Date of maturity | Amount of annual premium | Type of Provident Funds/ F.P.F./ C.F.F. Account No. | Closing balance as last reported by the Audit/ Accounts Officer along with date of such balance | Contributions made subsequently | Total | Remarks (if there is dispute regarding closing balance the figures according to the Govt. servant should also be mentioned in this column) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| | | | | | | | | | |

Signature J. M. M.Date 28-1-2007

(See Order below Rule 12)

**STATEMENT OF DEBTS AND OTHER LIABILITIES ON FIRST APPOINTMENT/
AS ON THE 31ST DECEMBER 19.....**

| S. No. | Amount | Name and Address of Creditor | Date of incurring liability | Details of Transaction | Remarks |
|--------|--------|------------------------------|-----------------------------|------------------------|---------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | | | | | |
| | | | | | |

Signature

S. K. Mehta

Date

28.1.2007

- Note
- Individual items of loans not exceeding three months emoluments of Rs. 1,000 whichever is less, need not be included.
 - In column 6, information regarding permission, if any, obtained from the competent authority may also be given.
 - The term "emoluments" means pay and allowances received by the Government servant.
 - The statement should also include various loans and advances available to Government servants like advance for purchase of conveyance, House Building Advance, etc., (other than advances of Pay and Travelling Allowance), advances from the G.P. Fund, and loans on Life Insurance Policies and fixed deposits.